

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 1004 of 2020**

**IN THE MATTER OF:**

**Industrial and Commercial Bank of China Ltd.**

**...Appellant**

**Vs**

**M/s Nimmi Build Tech Pvt. Ltd. and Anr.**

**....Respondents**

**Present:**

**For Appellants: Mr. Chandrashekhar, Mr. Anshul Rai and Mr. Ayush, Advocates**

**For Respondents: Mr. Abhay K. Das, Advocate for Respondent No. 1  
Mr. Shahid Kazmi, Advocate for Caveator**

**ORDER**  
**(Through Virtual Mode)**

**19.11.2020** Mr. A.K. Das, Advocate appearing for M/s Nimmi Build Tech Pvt. Ltd. (3<sup>rd</sup> Party) prays for time to file Reply/Response and accordingly, he is granted one weeks' time from today to file Reply/Response. A Copy of the Reply/Response of the 3<sup>rd</sup> Party shall be served by the Learned Counsel for the 3<sup>rd</sup> Party to the Learned Counsel appearing for the Appellant three days before the next date of hearing.

It is represented by the Learned Counsel for the 3<sup>rd</sup> Party that the Appellant had filed a Modification Application before the Adjudicating Authority (National Company Law Tribunal) Allahabad Bench, Allahabad in C.P. No. (IB) No. 421/ALD/2019 and the same is not yet numbered and taken on file.

The Registry is directed to List the Matter on **1<sup>st</sup> December, 2020**.

[Justice Venugopal M.]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)